

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 26.11.2010

Meeting No. 29/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.11.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. A.K. Ojha	AD	MSME
2.	Sh. Shaish Kumar	IA	DIPP
3.	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 26 & 27 held on 11.11.2010 and 28 held on 18.11.2010. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	501	Party Name: CAMLIN LTD., MUMBAI	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Rejected
	HQ File :01/87/(85)/50/0256/AM10/	RLA File :03/94/040/0146/AM06	Lic.No/Date:0310329761 12.05.2005	
	The case was considered by the committee as per agenda. It was noted that the exporter did not turn up for the PH. The Committee observed that in the absence of details decision can not be taken. Therefore, Committee was constrained to reject the case RA to take the consequential action as per policy procedure.			

2	502 Case No.:3/16/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite comments. To be re-listed on 23.12.2010			

3	503	Party Name: PENNAR ENGINEERED	Meet No/Date:29/85-ALC3/2010	Status: Deferred
	Case No.:2/25/85-ALC3/2010	BUILDING SYSTEMS LTD	25.11.2010	
	HQ File :01/85/050/00095/AM11/	RLA File :09/24/040/00172/AM11/	Lic.No/Date:0910043888	
			13.10.2010	
The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by				

DIPP vide their letter dt. 25.12.2010 presented in the meeting.

1. Thickness of import items at Sl. No. 1,2, & 3.
2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing.
3. Detailed calculations as to how the quantity of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material.

To be re-listed on 23.12.2010.

4	504 Case No.:3/26/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00099/AM11/	RLA File :09/24/040/00023/AM11/	Lic.No/Date:0910044016 22.10.2010	Defer Date:25.11.2010
	The case was considered by the committee as per agenda. It was noted that hard copy of the application is awaited from RA . The Committee decided that RA may be reminded to forward the hard copy of the application immediately. To be re-listed on 23.12.2010.			

5	505 Case No.:1/25/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00094/AM11/	RLA File :09/24/040/00217/AM11/	Lic.No/Date:0910043887 13.10.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP vide their letter dt. 25.12.2010 presented in the meeting. 1. Thickness of import items at Sl. No. 1,2, & 3. 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 3. Detailed calculations as to how the quantity of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material. To be re-listed on 23.12.2010			

6	506 Case No.:1/16/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Rejected
	HQ File :01/85/050/00052/AM11/	RLA File :08/24/040/00062/AM11/	Lic.No/Date:0810090367 08.07.2010	
	The case was considered by the committee as per agenda. It was noted that information called for has not been provided by the company, in the absence of which the Committee cannot work out input/output norms. Therefore, Committee was constrained to reject the case. RA to take the consequential action as per policy procedure.			

7	507 Case No.:2/16/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Rejected
	HQ File :01/85/050/00053/AM11/	RLA File :08/24/040/00063/AM11/	Lic.No/Date:0810090369 08.07.2010	

The case was considered by the committee as per agenda. It was noted that information called for has not been provided by the company, in the absence of which the Committee cannot work out input/output norms. Therefore, Committee was constrained to reject the case. RA to take the consequential action as per policy procedure.

8	Case No.:8/21/85-ALC3/2010 508	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00076/AM11/	RLA File :03/94/040/01119/AM10/	Lic.No/Date:0310566251 24.03.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from the Spices Board. The Committee decided to send a D.O letter from the Chairperson to Spices Board to expedite comments. To be re-listed on 23..12.2010			

9	509	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:29/85-ALC3/2010	Status: Deferred
	Case No.:9/21/85-ALC3/2010		25.11.2010	
	HQ File :01/85/050/00077/AM11/	RLA File :03/94/040/00057/AM11/	Lic.No/Date:0310570575	
			21.04.2010	
The case was considered by the committee as per agenda. It was noted that comments are awaited from the Spices Board. The Committee decided to send a D.O letter from the Chairperson to Spices Board to expedite comments. To be re-listed on 23..12.2010				

10	510 Case No.:2/26/85-ALC3/2010	Party Name: K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Approved
	HQ File :01/85/050/00098/AM11/	RLA File :03/94/040/00647/AM11/	Lic.No/Date:0310598248 22.10.2010	
	The case was considered by the committee as per agenda. The Committee ratified norms in respect of Import item Sl. No 1 as applied for on net to net basis since accountability in export has already been furnished and import item at Sl. No. 2 to 4 as per packing policy.			

11	511 Case No.:3/22/85-ALC3/2010	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Approved
	HQ File :01/85/050/00083/AM11/	RLA File :03/94/040/00190/AM11/	Lic.No/Date:0310591307 07.09.2010	
	The case was considered by the committee as per agenda. The Committee ratified norms in respect of Import item Sl. No 1 as applied for on net to net basis since accountability in export item has already been furnished and import item at Sl. No. 2 to 4 as per packing policy.			

12	Case No.:3/25/85-ALC3/2010 512	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00096/AM11/	RLA File :09/24/040/00310/AM11/	Lic.No/Date:0910043938 15.10.2010	

The case was considered by the committee as per agenda. The Committee decided to write to Department of Atomic Energy & Ministry of Mines to seek clarification whether the export item is a SCOMET item .Also to clarify if the item can be imported and if there is any restriction on export . To be re-listed on 23.12.2010.

13	513 Case No.:6/24/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00091/AM11/	RLA File :09/24/040/00283/AM11/	Lic.No/Date:0910043873 11.10.2010	
	The case was considered by the committee as per agenda. The Committee decided to write to Department of Atomic Energy & Ministry of Mines to seek clarification whether the export item is a SCOMET item .Also to clarify if the item can be imported and if there is any restriction on export . To be re-listed on 23.12.2010.			

14	514 Case No.:11/21/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to write to Department of Atomic Energy & Ministry of Mines to seek clarification whether the export item is a SCOMET item .Also to clarify if the item can be imported and if there is any restriction on export. To be re-listed on 23.12.2010.			

15	515 Case No.:1/14/85-ALC3/2010	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Decided
	HQ File :01/85/050/00038/AM11/	RLA File :07/21/040/00152/AM11/	Lic.No/Date:0710072378 22.06.2010	
	The case was considered by the committee as per agenda. The Committee decided that RA should decide the case as per General Note 4 of HBP Vol-II.			

16	516 Case No.:4/18/85-ALC3/2010	Party Name:DINESH SARAOGI	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 23.12.2010.			

17	517 Case No.:1/23/85-ALC3/2010	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00085/AM11/	RLA File :07/21/040/00117/AM11/	Lic.No/Date:0710072321 17.06.2010	

The case was considered by the committee as per agenda. It was noted that reply is awaited from the applicant firm. The Committee decided the company may be reminded last time for giving information failing which the case will be decided on merits.
To be re-listed on 23.12.2010.

18	518 Case No.:1/20/85-ALC3/2010	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00066/AM11/	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337 17.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from the Spices Board. The Committee decided to send a D.O letter from Chairperson to Spices Board to expedite comments.			

19	519 Case No.:2/24/85-ALC3/2010	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00087/AM11/	RLA File :03/95/040/00495/AM11/	Lic.No/Date:0310594017 27.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/NDRI & Department of Dharma. The Committee decided that MFPI/NDRI & Department of Pharma may be reminded to expedite comments. To be re-listed on 23.12.2010.			

20	520 Case No.:1/21/85-ALC3/2010	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	
	The case was considered by the committee as per agenda. The technical representative of MSME present in the meeting stated that their Ministry is seeking information & clarification regarding import item from the exporter . The Committee decided to defer the case. To be re-listed on 23.12.2010			

21	521 Case No.:4/26/85-ALC3/2010	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00100/AM11/	RLA File :10/24/040/00061/AM11/	Lic.No/Date:1010040685 25.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments from AYUSH & the Spices Board are awaited . The Committee decided that AYUSH & the Spices Board may be reminded to expedite comment and exporter may also be asked to clarify ITC (HS) code of Export & Import products. To be re-listed on 23.12.2010			

22	522	M/s. A.V.THOMAS & CO. LTD	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
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HQ File :01/85/050/00101/AM11/	RLA File :10/24/040/00059/AM11/	Lic.No/Date:1010040741 29.10.2010
The case was considered by the committee as per agenda. It was noted that comments are awaited from the Tea Board. The Committee decided that Tea Board may be reminded to expedite the Comments. To be re-listed on 23.12.2010.		

23	523	Party Name:CHOICE TRADING	Meet No/Date:29/85-ALC3/2010	Status: Deferred
	Case No.:2/21/85-ALC3/2010	CORPORATION PRIVATE LIMITED	25.11.2010	
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891	
			20.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MPEDA. The Committee decided that MPEDA may be reminded to expedite the comments. To be re-listed on 23.12.2010.			

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524	Party Name:ICON DESIGNS	Meet No/Date:29/85-ALC3/2010	Status: Approved
Case No.:1/24/85-ALC3/2010		25.11.2010	
HQ File :01/85/050/00086/AM11/	RLA File :06/24/040/00033/AM11/	Lic.No/Date:0610019186	
		28.09.2010	

The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 25.11.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:

Export Product	Qty. Number	Import Item	Qty.
1.Arm Chair	1868.000	1.WOVEN FABRIC 89 % POLYESTER 11 % COTTON WIDTH 140 CM+ / 10 %. 2. WOVEN FABRIC 64 % POLYURETHANE, 25 % POYESTER, 11 % COTTON Width 137 cm +/- 10 % 3. STAINLESS STEEL CONNECTOR. 4. D-NUTS 5. ADHESIVE 6. WHEEL (MADE OF PLASTIC & METAL)	S. NO. 1 &2 may be allowed as 1.10 Sq. mtrs/Sq.mtrs. content in the export product after taking clue from SION C- 1998. S Np. 3,4,6 & 7 may be allowed on net to net basis with accountability clause. S No. 5 may be allowed within 0.5% of FOB value of Exports.

		7.ELASTIC BELT width 70MM +/- 10 %	
RA to take consequential action as per policy procedure			

25	525 Case No.:1/26/85-ALC3/2010	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00097/AM11/	RLA File :08/24/040/00195/AM11/	Lic.No/Date:0810093277 21.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited form the Spices Board/Ministry of Agriculture (Trade Division). The Committee decided that the Spices Board/Ministry of Agriculture (Trade Division) may be reminded to expedite the comments. To be re-listed on 23.12.2010.			

26	526	Party Name: D. D. INTERNATIONAL (P) LTD	Meet No/Date:29/85-ALC3/2010	25.11.2010	Status: Rejected
	HQ File :01/85/162/084/AM11		Modification of SION E-38		
	The case was considered by the committee as per agenda. The Committee observed that no amendment in SION E-38 can be done as this is for mixed products. The Committee decided that the exporter may apply for fixation of norms for the specific product as per prescribed procedure under FTP. However, this is to inform that as per FTP, export of non-basmati rice is prohibited. And as per FTP, prohibited items of export shall not be exported under Advance Authorization/DFIA scheme.				

27	527	Party Name: USHODAYA ENTERPRISES PVT. LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/162/148/AM11	Clarification of SION appearing at Sl. No. E-126 for export of Vegetable Pickles in Oil/Mixed Pickles in Oil.		
	The case was considered by the committee as per agenda. It was noted that comments are awaited form MSME. The Committee decided that MSME may be reminded to expedite the comment. To be re-listed on 23.12.2010.			

28	528	Party Name: LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/162/126/AM11		Fixation of SION for export of Cassia Gum Powder against import of Cassia Gum or Cassia Split.	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/Ministry of Agriculture (Trade Division)/Spices Board. The Committee decided that MFPI/Ministry of Agriculture (Trade Division)/Spices Board may reminded to expedite the comments. To be re-listed on 23.12.2010.			

29	529	Party Name:NEWBY TEAS OVERSEAS	Meet No/Date:29/85-ALC3/2010	Status:
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	Case No.:7/24/85-ALC3/2010	PVT.LTD.,	25.11.2010	Deferred
	HQ File :01/85/050/00092/AM11/	RLA File :02/24/040/00127/AM11/	Lic.No/Date:0210149115 11.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from the Tea Board. The Committee decided that Tea Board may be reminded to expedite the Comments. To be re-listed on 23.12.2010.			

30	530 Case No.:5/24/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00090/AM11/	RLA File :02/24/040/00126/AM11/	Lic.No/Date:0210149114 11.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from the Tea Board. The Committee decided that Tea Board may be reminded to expedite the Comments. To be re-listed on 23.12.2010.			

31	531 Case No.:9/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that during PH, the exporter informed that export item is blended tea and he was asked to file revised application with RA which is not received in HQ . The Committee decided to enquire from RA as to whether applicant has approached them in the matter. To be re-listed on 23.12.2010.			

32	532 Case No.:10/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:29/85-ALC3/2010 25.11.2010	Status: Deferred
	HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that during PH, the exporter informed that export item is blended tea and he was asked to file revised application with RA which is not received in HQ . The Committee decided to enquire form RA as to whether applicant has approached them in the matter. To be re-listed on 23.12.2010.			

33	533	Party Name:NEWBY TEAS OVERSEAS	Meet No/Date:29/85-ALC3/2010	Status:
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Case No.:11/14/85-ALC3/2010	PVT.LTD.,	25.11.2010	Deferred
HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	
The case was considered by the committee as per agenda. It was noted that during PH, the exporter informed that export item is blended tea and he was asked to file revised application with RA which is not received in HQ . The Committee decided to enquire form RA as to whether applicant has approached them in the matter. To be re-listed on 23.12.2010.			

	M/S. NEWBY TEAS OVERSEAS PVT. LTD., 24 PARGANA		M.No. 29/11 dt. 25.11.2010	Status: Deferred
		DGFT File No.	RLA F.No.	Adv. Lic. No. & Date
34	534	F.No. 01/85/50/198/AM10	02/24/40/186/AM10	0210136204 dt. 07.01.10
35	535	F.No. 01/85/50/088/AM10	02/24/40/071/AM10	0210130817 dt. 25.08.09
36	536	F.No. 01/85/50/089/AM10	02/24/40/073/AM10	0210130818 dt. 25.08.09
37	537	F.No. 01/85/50/203/AM10	02/24/40/192/AM10	0210136695 dt. 19.01.10
38	538	F.No. 01/85/50/179/AM10	02/21/40/135/AM10	0210131904 dt. 23.09.09
39	539	F.No. 01/85/50/115/AM10	02/24/40/103/AM10	0210131318 dt. 10.09.09
40	540	F.No. 01/85/50/202/AM10	02/24/40/191/AM10	0210136694 dt. 19.01.10
41	541	F.No. 01/85/50/102/AM10	02/24/40/074/AM10	0210131067 dt. 02.09.09
42	542	F.No. 01/85/50/103/AM10	02/24/40/084/AM10	0210131068 dt. 02.09.09
43	543	F.No. 01/85/50/104/AM10	02/24/40/085/AM10	0210131069 dt. 02.09.09
44	544	F.No. 01/85/50/105/AM10	02/24/40/086/AM10	0210131070 dt. 02.09.09
45	545	F.No. 01/85/50/031/AM11	02/24/40/026/AM11	0210142921 dt. 04.06.10
46	546	F.No. 01/85/50/129/AM10	02/24/40/131/AM10	0210132076 dt. 01.10.09
47	547	F.No. 01/85/50/101/AM10	02/24/40/066/AM10	0210131053 dt. 01.09.09
48	548	F.No. 01/85/50/260/AM10	02/24/40/232/AM10	0210138821 dt. 04.03.10
49	549	F.No. 01/85/50/201/AM10	02/24/40/187/AM10	0210136644 dt. 18.01.10
50	550	F.No.01/85/50/0074/AM10	02/24/40/065/AM10	0210129606 dt. 28.07.09

The cases were considered by the committee as per agenda. It was noted that during the PH on dt. 16.09.2010, the exporter was asked to give documentary evidence of reduction in moisture during manufacturing process including test report if any. The Committee observed that the evidence given by exporter is regarding is packaging. No documentary evidence has been given regarding loss of moisture content during manufacturing process.. Hence, in all the above cases, the Committee was constrained to reject applications of the exporter for reconsideration of its earlier decision. The Committee decided to maintain status quo.

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